- (b) whether it is also a fact that the database has details of over seven lakh sex offenders;
- (c) whether it is also a fact that the database is of all those convicted for sexual offences from year 2005; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Yes, Sir.

(c) and (d) National Database on Sexual Offenders contains database on offenders involved in cases of sexual offences like rape, gang rape, eve teasing, stalking, child abuse etc. and includes data from the year 2005 as updated by the States/Union Territories. This database is available to police and law enforcement agencies for the purpose of investigation and tracking repeat offenders.

Possible attack by IS operatives

- 388. SHRI S. MUTHUKARUPPAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the States have been warned of possible lone wolf attack by IS operatives in the country;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the overall security scenario in the country continued to remain a cause for concern on account of the threat emanating from Pakistan and the Afghanistan-Pakistan belt; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Intelligence inputs on terror threats are regularly shared with State Governments/Agencies concerned with advice to take appropriate measures and sensitize their field formations to prevent any untoward incident.

(c) and (d) The problem of terrorism in India is largely sponsored from across the border. The Pak ISI has close links with terrorist outfits and it provides them safe havens, material support, finance and other logistics to carry out terrorist activities in India.

Written Answers to

The Government has been pursuing a well-coordinated and multi-pronged approach to tackle such activities which include gearing up the intelligence machinery to interdict Pakistani agents, close interaction and coordination between different agencies of the Centre and the State Governments, strengthening of vigilance on the borders to check infiltration and illegal cross border activities, sensitization of staff and officers, installations of CCTVs, biometric and electronic surveillance and cyber security.

Sedition cases

- 389. SHRI NARAIN DASS GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the State-wise data on number of sedition cases filed in the past five years;
- (b) the data on number of people charged with sedition cases categorised by age, sex, community;
 - (c) how many of them belong to minority categories; and
 - (d) whether there is a rise in the numbers, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The State-wise data received from National Crime Records Bureau on number of cases reported under the offence of Sedition (Section 124A of the IPC), is given in Statement (*See* below).

- (b) and (c) No such data is maintained separately by the National Crime Records Bureau.
 - (d) No clear trend is seen from the available data.

State-wise Cases Reported

| · | | | | | |
|-------------------|------|------|------|------|------|
| State/UT | 2014 | 2015 | 2016 | 2017 | 2018 |
| Andhra Pradesh | 1 | 0 | 1 | 0 | 1 |
| Arunachal Pradesh | 0 | 0 | 0 | 0 | 0 |
| Assam | 1 | 0 | 0 | 19 | 17 |
| Bihar | 16 | 9 | 0 | 0 | 0 |
| | | | | | |